

No Member has given me notice that there has been a breakdown of the Constitution, and that President's rule should be promulgated. Therefore, those questions under article 355 do not arise.

**SHRI K. LAKKAPPA:** My submission is that in such situation....  
(Interruptions)

**SHRI K. P. UNNIKRISHNAN:** On a point of order, Sir, I have sent you two notices of motions of privilege against the Minister of External Affairs, Mr. Vajpayee and yet another motion of privilege against Shri H. M. Patel. I would like to know whether you have considered them.

**MR. SPEAKER:** It is under consideration. We will inform you.

Now, Papers to be laid.

12.46 hrs.

**PAPERS LAID ON THE TABLE**  
ANNUAL REPORT OF GUJARAT STATE FOREST DEVELOPMENT CORPORATION LTD., VADODARA FOR THE YEAR ENDED 30-9-1977 AND CERTIFIED ACCOUNTS OF ANIMAL WELFARE BOARD, MADRAS FOR 1974-75 WITH STATEMENT FOR DELAY

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA)** I beg to lay on the Table:—

(1) A copy of the Annual Report of the Gujarat State Forest Development Corporation Limited, Vadodara for the year ended 30th September, 1977 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-2101/78].

(2) (i) A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1974-75 and the Audit Report there-

on, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) above. [Placed in Library. See No. LT-2102/78].

**MR. SPEAKER:** Mr. Ravi wanted to raise on objection Mr Ravi ..

**SHRI VAYALAR RAVI (Chirayankil):** This is a matter often raised in the House. Sir, you have also warned the Government once that it is not a fair practice to delay the reports so much. Item 2 (2) (i) is about 1974-75. Reports are yet to come for 3 years.

**MR. SPEAKER:** We have got the explanation.

**SHRI VAYALAR RAVI:** What about other years? You have got the explanation only for 1974-75. What happened to the rest of the years? It is not this alone. You must give a severe warning, that Government should see that....

**MR. SPEAKER:** You know how many times ..

**SHRI VAYALAR RAVI:** And it is the same thing about Dr. Chunder also. Mr. Barnala has put in an explanation only for 1974-75....what about the rest of the years? Do you think that a person can give the report at any time and get away with it?

**MR. SPEAKER:** I will send it to the Committee....Now item 3.

**CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR FOR 1975-76 WITH STATEMENT FOR DELAY AND STATEMENT RE. NOT LAYING THE ANNUAL REPORT ETC. OF RASHTRIYA SANSKRIT SANSTHAN, NEW DELHI FOR 1976-77.**

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):**

I beg to lay on the Table:—

(1) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1975-76 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) A statement (Hindi and English versions, showing reasons (a) for delay in laying the above document and (b) for not laying simultaneously the Hindi version thereof. [Placed in Library. See No. LT—2103/78].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Audited Accounts of the Rashtriya Sanskrit Sanathan, New Delhi for the year 1976-77 within the stipulated period. [Placed in Library. See No. LT-2104/78].

**SUGAR (PRICE DETERMINATION FOR PRODUCTION) ORDER, 1977-78 and NOTIFICATION CORRECTING NOTIFICATION No. GSR 767(5) DATED 22-12-77**

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 2 of the Essential Commodities Act, 1955:—

(1) The Sugar (Price Determination for 1977-78 Production) Order, 1977 published in Notification No. G.S.R. 767 (E) in Gazette of India dated the 22nd December, 1977.

(2) The Sugar (Price Determination for 1977-78 Production) Amendment Order, 1978 published in Notification No. G.S.R. 155 (E) in Gazette of India dated the 1st March, 1978

(3) G.S.R. 178(E) published in Gazette of India dated the 1th

March, 1978, containing corrigenda to Notification No. G.S.R. 767(E) dated the 22nd December, 1977. [Placed in Library. See No. LT-2105/78].

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** Sir, I have written to you on item 4. I am very sorry and I am constrained to say that this might have been a deliberate act. Item 4 (1) says:

“The Sugar (Price Determination for 1977-78 Production) Order, 1977, published in Notification No. G.S.R. 767(E) in Gazette of India dated the 22nd December, 1977.”

And this House is sitting from the 19th February. Why on earth has this not been laid on the Table of the House? Sugar is a very paying proposition. But it does not mean that the report should not be laid on the Table of the House, although the House has been sitting from 19th February. It is two months.

Item (2) says:

“The Sugar (Price Determination for 1977-78 production) Amendment Order, 1978, published in Notification No. G.S.R. 155 (E) in Gazette of India dated the 1st March, 1978” A month and a half has passed. Now Item 4(3) says:

“G.S.R. 178(E) published Gazette of India dated the 12th March, 1978 containing corrigenda to Notification No. G.S.R. 767(E) dated the 22nd December 1977.”

What is the explanation of the Government? The House is sitting for the last 2 months. Yet they deliberately delayed it, in spite of your caution. You have been cautioning them. You have been good enough. What is the result that we are deriving from it? It is a very serious matter because it concerns sugar tycoons.

**MR. SPEAKER:** Now, Mr. Minister, why have you not submitted 4(1) and